289 Const. (Amdt.) PHALGUNA 18, 1894 (SAKA) Abolition of Capital 290 Bill Punishment Bill

MR. DEPUTY-SPEAKER : The result* of the division is : Ayes 15; Noes 72.

The motion is not carried by the requisite majority

The motion was negatived.

15.33 hrs.

ABOLITION OF CAPITAL PUNISH-MENT BILL

MR. DEPUTY -SPEAKER : We take up the next Bill by Shri N. K. Sanghi to provide for the abolition of capital punishment.

SHRI N. K. SANGHI (Jalore) : Sir I move :

"That the Bill to provide for the abolition of capital punishment be taken into consideration."

Mr. Deputy-Speaker, Sir, I am bringing forward this Bill not out of any sentiment, religious or merciful attaitude. But, I think, today, in the present context of our society, this 1s a vital matter agitating the minds of the people, and in India also we should go ahead and abolish capital punishment.

15.34 hrs.

[SHRI K.N. TIWARI in the Chair]

This matter has been agitating the minds of sociologists, psychologists, criminologists, judges, lawyers and politicians for more than 200 years. Many countriesin Europe and other continents have already abolished capital punishment. This matter has also been discussed in his country for a very long time now. If I recall, in India also, this matter came up for discussion in the old Legislative Assembly in 1931 and that was raised by Shri Gaya Prasad Singh. There was the Rohtas case in Bihar prior to this matter was brought in the old Legislative Assembly. Five persons were sent to gallows and, later on, it was found out that with the connivance of the doctor and the sub-inspector of Police, these persons had been committed to the crime and sent to the gallows for no fault of theirs. This had created a great heart-burning and a feeling of remose throughout the country. Shri Gaya Prasad Singh was prompted to bring this Bill for the abolition of capital punishment.

Thereafter also, both in the Rajya Sabha and in the Lok Sabha, this matter came up four times. In 1958, Shri Prithvi Raj Kapur moved a Resolution in the Rajya Sabha which was withdrawn after a debate Another Resolution was moved by Shrimati Savitri Nigam in 1961 in the Rajya Sabha. That was negatived after a discussion. In 1962, Shri Raghu Nath Singh moved a Resolution in the Lok Sabha and a lot of discussion took place and, on an amendment moved by Shri Harish Chandra Mathur this matter was referred to the Law Commission.

Then, we had the Report of the Law Commission in 1967. Today, I would like to start this matter from where the Law Commission has ended . . .

SHRI SHANKERRAO SAVANT (Kolaba): Sir, I rise on a point of order. It is not only that the Law Commission has considered it, but the matter is before the Joint Committee on the Indian Penal Code Bill. When they are considering this matter, it is not necessary to discuss it here.

Mr. CHAIRMAN : There is no point of order.

SHRI N. K. SANGHI : This is not a matter of law. 1 am only referring to the Report of the Law Commission. They have made out various aslient points. I would like to quote what the Law Commission says. It says :

"It is difficult to rule out the validity of, or the strengthbehind, many of the arguments for abolition. Nor

*The following Members also recorded their votes : Ayes: Sarvashti P. G. Mavalankar and Mahadeepak Singh Shakya ; Noes : Shri Ram Chandra Vikal.

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does the Commission treat lightly the argument based on the irrevocability of the sentence of death, the need for a modern approach, the severity of capital punishment, and the strong feeling shown by certain sections of public opinion in stressing deeper questions of human values."

But finally they say :

"Having regard however to the conditions in India, to the variety of the sociaup-bringing of its inhabitants, to the disparity in the level of morality and education in the country, to the vastness of its area, to the diversity of its population and to the paramount need for maintaining law and order in the country at the present juncture, India cannot risk the experiment of abolition of capital 'punishment."

This is the vital point that they have made in their Report.

What have the hon. judges and lawyers said in the Law Commission's Report ? The very idea that the capital punishment should not be abolished is based entirely on the social disparity. Our society is divided into two classes, well-to-do and the poor, the down-trodden, people. The Commission thought that possibily the poor, the down trodden, people are more amenable to crimes. Would it be right to continue this punishment because a large majority of people are downtrodden? Is that the reason that capital punishment should not be abolished? Then they say that there is the vastness of our country; that we are a large country. There are small countries who have done away with capital punishment. If it is good for a small country, it can also be good for a large country.

Further, they say that for maintenance of law and order, the capital punishment should not be abolished. I feel, all these arguments do not have any validity. I would say, the high dignitaries who have been looking into this matter have possibily been looking into this matter with the highbrow and feudalistic outlook, not from the common man's point of view.

What is the history of it? The capital punishment is a very old idea. More than 2000 years ago, there was a theory of "Eye for eye; blood for blood". But today the capital punishment is an anachronism. We have changed our values; we have changed our thinking. Now the demand of the time is that the cipital punishment should be abolished.

Again, they say that this is to get the revenge; this is for the retribution of society Whose retribution are we talking of? Today, to kill somebody or to murder somebody is a heinous crime. I think, to punish that man by hanging or by sending him to the gallows is more heinous. Does the society have that right? Even if we think that there has got to be some retribution, what happens is that our judiciary is reluctant to award this punishment. Even then, there have been cases where people have been sent to the gallows without the crime being Committed.

I would like to draw your attention to the Chessman case in California where the person was sent to the gallows after 12 years of legal battle when he had not killed anybody.

We have such cases in India also. I would like to draw attention to the fact that if, after somebody has been sent to the gallows something is found out or some doubts are created in the minds of the people that he has been wrongly sent to the gallows I am sure the society in India would like to hush up the matter rather than raising it again because the man has already been killed and does not exist in the society.

Many people have advocated capital punishment because it serves as a deterrent, such a punishment would create fear in the minds of the people, would debar people from committing such crimes. Here I would like to quote what the *Encyclopaedia Britannica* has given about abolition of capital punishment, As you know, Bncyclopaedia Britannica is a volume which has all the knowledge and background-This is what they say 1

> "Regarding deterrence, it is well established by statistical studies th t (1) when comparisons are made between contiguous states with similar populations and similar social, economic and political conditions-some of these states lacking and other retaining capital punishment-homicide rates are the same and follow a same trend over a long period of time regardless of the use or non-use of capital punishment, (2) the abolition, introduction or reintroduction of this penalty is not accompanied by the effect on homicide rates that is postulated by the advocates of capital punishment; (3) even in communities where the deterrent effect should be great because the offender and the victim lived there and trial and execution were well publicised, homicide rates are not affected by the execution (4) he rate of policemen killed by criminals is not higher in abolition states than in comparable death penalty states. Capital pusnishment, then, does not appear to have a influence on the amount of trend of the kind of crime it is supposed to deter people from committing."

This is the opinion of learned people, as has been given in Encyclopaedia Britanica I think, the theory of deterrence and retribu_ tion has fallen to the ground.

In India, the people are of non-violent nature. Ours is a land of Budha, Ashoka and Mahatma Gandhi. Therefore, we have a particular thinking on this particular subject. We have always taken a n on-violent attitude - ahimsa ; we have followed that path. It would not be out of place to mention here that Asia has produced almost all the religious leaders of the world - Jesus Christ. Budha, Mahavira. We belong to that continent. We must go a step ahead in this matter. (Interruption)

Bill

Capital punishment has been abolished in many countries. I have the statistics with me. In Luxemburg it was abolished in 1822 ; in Belgium in 1853 ; Portugal 1867 ; Netherlands 1870 ; Itlay 1890; Norway 1905 ; Sweden 1921 ; Denmark 1930 ; Switzerland 1942 and Britain 1965 (as an experimental measure); but now in Britain this punishment has been abolished finally in 1969 by parliament.

We have to think of the social conditions today. We are today developing social conditions in which we are going beyond times. The Supreme Court gave ^a judgment which hurt millions of people as far as property right was concerned ; to debarred people from having social justice. The Supreme Court also gave judgment regarding retention of the privileges and privy purses of princes. which went against the interests of people. And we have made Constitutional changes because of the demand of time. We must abolish the capital punish" ment also to be in tune with the idea of developing a higher society and value for life.

I would also like to bring to your attention the fact that in Ceylon also capital punishment was abolished. The Commission which looked into it had said :

> "In deciding on the wisdom of reten tion or abolition of capital punishment reliance cannot be placed on there being any greater deterrence to potential murderers by imposing capital punishment on a few than by imprisoning all convicted murders."

THE MINISTER OF STATE IN THE OF HOME AFFAIRS MINISTRY AND IN THE DEPARTMENT OF PER-SONNEL (SHRI RAM NIWAS MIRDHA): Clon re-introduced it.

SHRI N. K. SANGHI : Sir, the modern trend in India is that we must have penal reforms. We have today accepted the policy that the criminal has to be reformed He has to be improved. To-day we are improving our jails. We are seeing that a better treatment is given to them and to

[SHRI N.K. SANGHI]

day, in case we abolish the capital punishment. I am sure, we will go a step forward and see that the theory of improving th^e derelict is improved.

Sir, how does the murder take place? We have seen that most of the murders are not premediated. They come up in the heat of temper. Because of certain social circumstances, people get charged up; that is why they commit murders and it is under those circumstances that murders take place' Certainly, it is the responsibility of the society to see that the criminal or the murder" is improved and he is not sent to the gallow, To-day, whom you are punishing by sending him to the gallows ? It is not the criminal who has committed the offence and who is being sent to the gallows. It is his family? it is his parents and it is his childern who will suffer. I will remind you as to what happens on the day when a man is sent to the gallows. The man is told that he ;⁵ being sent to the gallows. The family people arc called. They are supposed to meet. Every body weeps in the night. The childern are made to weep and the last twelve hours become an era for him and every hour becomes a year for him. This is the way the whole life is taken and this is how she tragedy of life takes place and this is how the importance of life is destroyed. And, I feel, Sir, it is high time that we give some thoughtful consideration to this very serious matter.

What is our judiciary doing in this particulars matter ? We have seen heinou crimes taking place in India . But we find that when the case comes up thefore the Judges, they are also very lenient. Possibly, they have no mental attitude to send the criminal to the gallows. In most of the cases they say 'All right, we give you life imprisonment' and they are let off. In case somebody is really sentenced to death what co we see ? They go in appeal to the High Court and there again, if they fail, they go to the Supreme Court and more often, the punishment of death penalty is

commuted to one of life imprisonmen Latter on, even if there are some unfortunate people who are sent to the gallows by the Supreme Court, under Article 72 and 161 we have provided the prerogative of the President and the Government to see that clemency is given to them.! These Articles are being untilised effectively in this country. In case of many people who are being sentenced by the Supreme Court to be sent to the gallows, we find that clemency is given to them and life imprisonment is given to them.

So, we see an undercurrent that is running through the minds of the people, whether it be Judges or lawyers or common people or the criminal or the family of the criminal or it is the respected President or the Govcrnor, that the man should not be hanged.

I have got here figures from the Home Ministry's report. In 1968, here were 225 people who were sentenced to death. and 154 were commuted by the President and the Governors. In 1969, there were 7 mercy petitions, All of them were granted and the sentence commuted to life imprisonment. In 1970, there were 33 mercy petitions and seven were given clemency. So. this is the situation in the country and if this is the situation, what is wrong if we abolish the capital punishment. We do not have to go step by step. What we really do not do in practice, we should do it effectively by law. Let everyone feel that he will not be sent to the gallows. You can certainly change the law, keep him in jail for a longer period, make it 14 years or 20 years. This is what we should do.

I would like to draw your kind attention to this question of clemency which is the prerogative of the Governor and the Presihappened in the dent. What has case of dacoit Tehsildar Singh ? He in the whole of a terror Madhya was Pradesh. He was a notorious dacoit. He committed a number of murders. He has committed all sorts of barbarities, but, ultimately, he was sentenced to life imprisonment. This is what we have done. What

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are we doing in Madhya Pradesh now ? We find a number of dacoits have surrendered now. I am sure they will be sentenced to life imprisonment ultimately. of course we say that the laws are not being changed To-day, for the dacoits, for the average man I feel a re-thinking on punishment, on capital punishment has got to be gone into.

We have seen many people are also sent to the gallows. But about the prerogative of the President and the Governor, who does get this clemency ? The man who is affluent, the man who has got affluent relations-he is able to claim clemency. He is able to make a mercy petition and then only gets some he sort of clen ency But what about the poor, down-traoden criminal? He has no money. He does not understand. He is illiterate. He is not able to make a mercy petition. In that case, he does not get any benefit. This is what it is.

I would like to invite Mr. Mirdha ji's attention to what the Prime Minister said. While replying to the debate on the Demands for Grants of the Home Ministry in May, 1972, the Prime Minister posed the question to the Members of Parliament and people to give thought if capital punishment is to be retained. She herself called it a controversial subject. I am sure it is still a very controversial subject. This matter has been discussed in this House and the other House more than four times and it is high time tha. we take a positive decision. Many countries 'have followed this path and there is no harm in following it.

This House is sitting for more than six months in a year and if apything goes wrong after abolition of the Capital punishment, I am sure, the Members will be quite competent to reverse the matter.

What happened in Britain, Sir. When in 1965 the Capital punishment was abolished in Britain they debated the matter and said, "We will give it a trial for five years." In 1969 the matter was re-considered and Capital punishment abolition was passed by free

Bill

conscience voting-343 for abolition and 185 against it. The bill was passed in 1969 and finally it was put on the statute book. It was being practised from 1965. I think if we have any parallal thinking with U.K.'s working I am sure, we should also see that this Capi tal punishment is also taken away and abolition is brought on our statute book.

Today we are celebrating 25th Anniversary of our Independence and I will appeal to the hon. Minister that it is high time we make a social reform. We do not believe in Capital punishment ; our legislature does not believe in it and our judiciary also does not believe mit. It is high time we accept this philosphy on the 25th Anni versary and do away with Capital punishment.

I would also like to draw your attention to the Supreme Court judgement in Jagmohan Singh vs. the State. Jagmohan Singh was sent to the gallows. He had contended that it was violation of the fundamental rights. The hon, judges of the Supreme Court were good enough to say that it was not a violation of the fundamental rights They said that it was entirely in the hands of the legislatures, in the hands of the Parliament to abolish Capital purushment and they would be competent to abolish the Capital punishment.

What do we find lately ? The recent Indian Penal Code Bill that you are bringing and the Indian Criminal Procedure code that you have brought you have yourself amended he Capital punishment matter. You have said that in case Capital punishment is being given to anybody will state reasons for that In fact, if the hop. Judge does not mention any reasons for the Capital punishment that will not be taken as constitutional. You have yourself provided deterrents. You have provided deterrants for the judiciary to see that you will not award Capital punishment unless you have given valied reasons for the same. In the Criminal Procedure Code you have fruther said that in case the Sessions judge lays the guilt of Capital punishment on any person he will refer the matter to the High Court. Unless this is done and

confirmed he will not be sent to the gallows. This is what you have done to bring about the changes. But, I think, it is not the time to bring half-hearted changes.

Sir, we are talking always in our economic and political life about Gandhiji. I would like to narrate a very small incident about Gandhi ji. Kakasaheb Kalelkar has recorded in his stray glimpses of Gandhiji, an incident in Yeravada Jail, as the jailor as was usual with him, failed to visit Gandhiji as he had to attend a hanging in that morning :

"This upset Bapu badly. His face changed and he said :"I feel I am going to be sick." Bapu knew that the gallows were situated not very far from where he lived. The moment that he heard a man had been hanged so near us only the previous day, his mind built up a picture of the whole thing and he felt so upset that I got quite frightened."

I would also like to repeat a few words that Gandhiji had written in Harijan of March 19, 1937 :

"I do regard death sentence as contrary to Ahimsa". Only he takes life who gives it. All punishment is repugnant to Ahimsa. Under a state governed according to the principles of Ahimsa, therefore, a murderer would be sent to a penitentiary and there given every chance of reforming himself. All crime is kind of disease and should be treated as such."

Sir, with these few words I feel that the House will consider the matter of abolition of Capital punishment. This is a very important matter. I think it is a social subject. Today we have a change in ou_r thinking. We are making a social change in ur country. We are bringing social changes by constitutional amendments, when we are looking to the dacoits from a different angle; when the Indian Penal Code is undergoing change and when the minds of the people are being agitated, I am sure, you will give it a thoughtful consideration and accept this Bill as I have presented. MR. CHAIRMAN : Motion mov d :

"Tast 'h) Bill to provide for the abolition of Capital punishment be taken intoconsideration."

SHRI M. C. DAGA (Pali) : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion there on by the 1st October, 1973."

MR. CHAIRMAN : This amendment is also before the House now.

SHRI S. P. BHATTACHARYYA (Uluberia) · I support this Bill. I support the purpose for which the hon. Mover has brought forward this Bill. He has given legal reasons for this purpose. But I am giving my support to it from a different angle. I feel that it will add to the prestige of our country, and when we are speaking of socialism, we should end this system of capital punishment because that will add to our dignity.

Now that we have accepted socialism as a principle, we must know that man is not born as a criminal. We must accept this basic fact. It is the situation that creates criminals. In our country there is poverty, unemployment, high price and therefore, there is discontent, and discontent goads a person or a number of persons into criminal activities. When we change the social system for the good of humanity so that every person in our country can have a healthy living, then there will be no crimes But till then, if there are criminals in our country, we must make the situation which compels one to be a criminal as being responsible for it. But the situation can be changed so that people will have the right to live and live free from want, and none will be compelled to be a criminal. That situation can be created and must be created and will be created.

[Shri S. P. Bhattecharya]

With this outlook, we should abolish the system of capital punishment. There may be diseased persons in society, but provision must be made for seeing that they are treated in the hospital.

With these words, I fully support the Bill.

श्री राम रतन शर्मा (बांदा) : मभापति महोदय, किसी भी राष्ट्र को लाइफ लेने का ग्रधिकार नही होना चाहिये जिसे वह दे नही सकता है । मझे एक बहुत पूराना निर्णय याद ग्रा रहा है । मैं रेफ्रैस भूल रहा ह । लेकिन फैक्ट्म बताना चाहता हु। मडंर के आफेम मे दो आई विटनैसिम पेश हई । मैशन जज ने आई विटनैमिम पर विख्वाम करते हुए कैपिटल पनिणमेट एवाई कर दी। हाई कोर्टने उस फैसले पर ग्रापनी मुहर लगा दी। उस श्रादमी का एक्सीक्यू शन हो गया । लेकिन छः महीने के बाद जिम ग्रादमी के कत्ल पर उसको सजा हुई थी वह भ्रादमी बाजार मे घूमता हुआ। दिखाई दिया । क्या ग्राप बता सकने है कि जिस व्यक्ति को झठे कत्ल के इल्जाम में हैग कर दिया गया, उस के परिवार के पास क्या रेमेडी है ? इसी लिए ग्राज संमार के सम्मुख यह प्रश्न उपस्थित है कि कैपिटल पनिशमेंट-मत्यदंड---को पीनल कोड मे रक्खा जाये, ग्रथवा नही । इस संदर्भ मे श्री सांबी ने जो बिल प्रस्तुत किया है, मैं उसका समर्थन करना चाहता ह ।

16-00 hrs.

इस सम्बन्ध में कोई भी बहस होने से पूर्व विधि के विकास पर एक दृष्टि डालना ग्रावश्यक है। किस तरह से समाज बना ग्रीर किस तरह से उस समाज में एक व्यवस्या रखने के लिए, ला एंड ग्रार्डर के मेंनटेनेंस के लिए, कानून की उत्पति हुई ग्रीर किस तरह से उस कानून ने ये सआयों बनाई, ताकि ग्रादमी कोई ग्रपराध करने

से डरे । <mark>भ</mark>व समाज प्रगति करते हुए इस स्टेज पर झाया है कि हम हर एक बात को सुधारना चाहते है। तो फिर इस मे क्या ग्रापत्ति है कि जिस ग्रादमी ने किसी का मर्डर किया है, उस को हम मृत्यु-दड देने के बजाये लम्बे समय के लिए जेल में रख दें ग्रीर इस तरह उससे सुधारने का चास दे? मेरा निवेदन है कि किसी भी बीमारी की तरह काइम-**ग्र**पराध----भी एक बिमारी है भौर उसका ग्रच्छी तरह से डायगनोसिस होना चाहिए श्रौर यह पता लगाना चाहिए कि किसी व्यक्ति ने किन कारणों से कोई ग्रपराध किया है । वे कारण सामाजिक ग्रौर राजनैतिक भी हो सकते हैं भौर धार्मिक या व्यक्तिगत भी हो सकेते है। लेकिन ग्रगर उनका निराकरण किया जायगा, तो मुझे विश्वाम है कि हम इस समस्या के मूल तक पहुंचने में सफल हो मकेंगे श्रीर एक युग ऐसा श्रायेगा, जब हमारे यहां कैपिटल पनिशमेट देने की ग्रावश्यकता ही नही पडेगी।

विश्व के बहुत से देशों ने इस पनिशमेंट को समाप्त कर दिया है झौर उनका अनुभव यह बताता है कि वे घाटे में नहीं रहे । इस बारे में कई देशों में जनमत संग्रह हुमा है झौर बड़े बड़े जूरिस्ट्म ने यह मत प्रकट किया है कि कैपिटल पनिशमेंट की म्रावश्यकता नही है ग्रौर उम को समाप्त कर देना चाहिए ।

मैंश्री सांघी के इस बिल का पूर्ण रूप से समर्थन करते हुए सरकार से घाग्रह करूंगा कि वह इस की स्वीकार कर ले घौर कैपिटल पनिशमेंट को समाप्त कर दे।

भी मूलबन्द डागा (पाली) : सभापति महोदय, श्री सोधी ने जो बिल पेश किया है, उस के विषय के बारे में विधि-विशेषज्ञों की कई रायें हैं। मैं ने इस बिल के सम्बन्ध में यह एमेंडमेंट पेश किया है : "That the Bill be circulated for the purpose of eliciting opinion thereon by the Ist October 1973."

भालूम हुद्या है कि लाकमिशन ने इस बारे में कुछ निर्णय लिये है। मैं ला कमीशन की रिपोर्ट में से कुछ पैरायाफ़ आपर्बिकी सेवा में रखना चाहता हूं:

"First among the punishments provided for offences by this Code stands death-No argument that has been brought to our notice has satisfied us that it would be desirable wholly to dispense with this punishment. But we are convinced that it ought to be very sparingly inflicted, and we propose to employ it only in cases where either murder or the highest offence against the State has been committed."

ला कमीशन ने इस सम्बन्ध में ये रीजन्ज दिये हैं:

- I death sentence is removed, the fears that come in the way of people committing murders will be removed. Do we want more of murders in our country or do we want less of them? Death sentences are awarded for the security and protection of society so that every individual, so far as it is possible, may live in peace. Taking a realistic view, so long as society does not become more refined....."
- I stress this point-
- "death sentence has has to be retained. The security of the society as well as individual liberty of every person has to be borne in mind. Capital punishment is needed to ensure the security. Moreover, many countries or States had to reintroduce capital punishment after abolition."

Again they have reintroduced it.

श्री सांधी भौर जनसंघ के माननीय सदस्य ने कुछ भावुकता भौर मादर्श की बाते कहीं हैं। हिन्दूस्झान में करोड़ों टन गीता झौर बाइबल बिक चुकी हैं, लेकिन सवाल यह है कि क्या उन के म्रनुसार रत्ती भर भी ग्राचरण होता हैया नहीं। लोगों ने मध्यता का मलम्मा लगाया हम्ना है ग्रीर वे ऊपर से वडे रिफ़ाइन्ड हो गये हैं, यह ग्रच्छी बात है, लेकिन क्या उन के हदय मे सौन्दर्य निखरा है, क्या हमारे समाज में ऐसी स्थिति पैदा हो गई है कि मानव-मानव के परस्पर सम्बन्ध इतने गहरे ग्रांर सुन्दर हो कि हर एक ग्रादमी उस सीन्दर्य का ग्रानन्द उठा सके ? यह ठीक है कि हमारे यहां एक सिबिलाइज्ड सोमायटी है, लेकिन हम सब ग्रन्दर से खाली हो रहे है, हम में मारल बैंकरप्ट्सी ग्रागई है ग्रीग्हम सब भौतिकतावदी बन गये है।

ग्राज ग्रादमी गाड-फ़ीयरिंग नही रहा है । पहले जो ग्रादमी कोई कुकर्म या ग्रपराध करता था, उम को बहुत ग्लानि होती थी ग्रौर वह प्रायक्ति करने के लिए ग्रपने जीवन का ग्रन्त कर लेता था। ग्राज ग्लानि का तो कोई सवाल ही नहीं है, लेकिन ग्रगर कोई मरना भी चाहे, तो दफ़ा 309 के ग्रनुसार उस पर आत्म-हत्या के म्रारोप में मुकदमा चलाया जाता है। झाज झात्म ग्लानि जैसी कोई वस्तू नही रह गई है भौर हमारा समाज भौतिकतावाद की तरफ जा रहा है । म्राज हमारे देश में केवल 22 परसेंट एजू केशन है ग्रीर वह एजुकेशन भी ग्रंग्रेजों की है। भगर हमारी अपनी एजुकेशन होती, अगर हम अपने शास्त्रों, ग्रन्थों भीर भपनी नीति के मनुसार पले होते, तो हम गाड-कीय-रिंग होते झौर हम समझते कि हमें झमुक बुरा काम नहीं करना चाहिए । लेकिन वर्तमान एजुकेशन का परिणाम यह है कि झादमी डर से बिल्कूल खाली हो गया है ।

[श्री मूल चन्द डागा]

मडंबं भी कई तरह के होते हैं। माज-कल लोगों को विश्वास और मुहब्बत मे भी मारा जाता है । वे लोग भी लाशों के समान हैं, जो समाज में कुछ नहीं कर सकते हैं। सवाल यह है कि ग्राज हमारे देश में जो स्थिति है, उस को देखते हुए क्या हम को एकदम यह कदम उठा लेना चाहिए। कल भखबार में यह समाचार था कि एक म्रादमी फांसी की इन्तजार करते करते पागल हो गया । मर्सी पेटी शन वगैरह देने में दो वर्ष मे ग्रधिक ममय हो गया ग्रौर वह ग्रपना मानसिक संतुलन खो बैठा।

मैं समझता हं कि हमें इस बारे में डीटेल में ग्राध्ययन करके यह मोचना चाहिए कि किन किन मामलों में मृत्युदंड को रखना चाहिए ग्रौर किन किन में इस को एवालिश कर देना चाहिए । यह नही सोचना चाहिए कि एकदम यह निर्णय कर के हम कोई बडा क्रान्तिकारी कदम उठा रहे हैं। श्री सांत्री ने कहा कि हम ग्रापनी ग्राजादी की रजत-जयन्ती मना रहे है। उन्होंने बडे बडे लोगों की बात कही । इस कैपिटल पनिशमेंट को सुप्रीम कोर्ट ने कई तरीके मे समझाया है। जजोज जब कोई कैपिटल पनिशमेंट देते हैं तो वह अपनी कलम तोड देते हैं । वह उस निब को तोड कर फेंक देते हैं।

एक भागनीय सदस्य : ग्रब कलम महंगा हो गया है, अब नहीं करते ।

भी मूल भव्य डागा : कुछ भी हो, लेकिन वह इस को बहुत बड़ा समझते है। मगर कुछ सर्कमस्टांसेज ऐसी झाती हैं जिस के मन्दर जवेज को करना पडता है। आप को में कुछ छोटे छोटे जजमेंट्स सुनाता हं ज़िस से माप यह सोच सकें कि ऐसी हालत में क्या करवा बाहिए :

Bill

"In one case, Begu v. the King Emperor, the Cout pointed out that where the murder committed is particularly a cruel and revolting one, it is necessary to examine the evidence with more than ordinary care, lest the shocking nature of the crime might prevent a dispassionate judicial scrutiny of the facts and law."

एक मानवीय सदस्य : यह 1947 से पहले का है 1

श्री मृतचन्द डागा : नही यह उसके बाद का है - 1

मै यह बताना चाहता हूं कि वह इस तरह से भासानी में यह पनिशमेट नहीं देते है। बहत सोच ममझ कर के जब कोई रास्ता नही रहता तब ग्राखिरी कैपिटल पनिशमेट वह देते है। एक ग्रीर छोटा सा उदाहरण मै आपके सामने रखता हु :

"Sentence of death was, in this case replaced by the sentence of transportation of life, having regard to the time that had elpased since the offence and to the fact that the probable motive was one of prevention of cruelty to a helpless woman-to's wife who was ill-treated by her husband. (In this case, the husband was murdered by the accused. The husband used to ill-treat his wife. The accused murdered the husband for protecting her from this cruelty."

इस माफेंस में उन्होंने उसे ट्रांसपोर्टेशन ग्राफ लाइफ दिया है। तो ग्राप जो यह कहते हैं कि कैपिटल पनिश्वमेंट बिलकुल इंडिया में खत्म कर देनी चाहिए, ग्रगर ग्राप हाई कोर्ट के झौर सुप्रीम कोर्ट के जजमेंट्स को देखें तो बहुत एक्सेप्झनल केसेज सें वह यह पनिशमेंट देते हैं। जहां बिलकुल कोल्ड ब्लडेड मर्डर होता है वहां देते है। इसलिए इस प्वाइंट को हमें बैठ कर झच्छी तरह विचार करना चाहिए। सारे जनता के बडे बडे विशेषेज्ञ यहां बैठे हुए हैं, सभी

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हमारे समाजवादी नेता मधुदण्डवते साहव इस बात पर बोलेगे। तो इस पर हमे ग्रच्छी तरह विचार करने की ग्रावश्यकता है क्योकि समाज के मदर म्रादमी बडे कूर मौर दुप्ट भी है। कई कई ग्रादमी ऐसी कूर ग्रौर दुष्ट प्रकृति के होते है कि उनको कितना भी उपदेश दो गीता का उपदेश दो कुछ भी करो वह ग्रपनी ग्रादत प्रकृति नही छोडते। कुछ प्राणी समाज के ग्रन्दर ऐसे हिसक होते है कि म्रगर यह बिलकुल ही हटा दे श्रीर बह हत्या करने का नगा ताण्डव शुरू कर दे तो वह किसी तरह ठीक नही होगा । इसलिए सारी स्थिति को देख कर हमे कैपिटल पनिशमेट के बारे मे निर्णय लेना चाहिए । इस प्रकार एकदम निर्णय नही लेना चाहिये कि बिल्कुल फासी की सजा हटा दी जाय । आ्राज कल नो एकोनामिक ग्राफेस लोग करते है। (व्यवधान). तो यही मेरा निवेदन है कि इस पर एकदम निर्णय नही लेना चाहिए ।

भी बसत साठे (ग्रकोला) समा-पति महोदय, यह जो बहुत सुन्दर प्रस्ताव साघी जी लाए है उस के लिए मैं उन का म्रभिनन्दन करना हू । यह प्रस्ताव विचार करने लायक है श्रौर विवाद-ग्रस्त प्रश्न भी बहु है ।

एक बात मेरी समझ में नही छाई। साधी जी ने यह कहा कि ज्यादातर इम तरह के जो गुनाह होते हैं खून के वह प्री--मेडिटेटेड नही होते हैं। और यह बात सच है। हम लोग जिन को अनुभव है प्रदालनो में प्रैक्टिम करने का और जिन के सामने ऐसे मौके आए है इस तरह के मुल्खिमो के लिए पैरवी करने वे उन्हें इस के बारे में जानकारी है। मैं आप से कहता हू कि ज्यादातर इस तरह के गुनाह उस मौके के जोश या माबेश मे हो जाते हैं या धादमी धपने को खो बैठता है, उस हालत मे हो जाते हैं

भौर ऐही हालत मे उस को मौत की सजा हो जाय यह ठीक नहीं, नहीं होनी बाहिए । लेकिन जहा जानबूझ कर सोच समझ कर या किसी राजकीय या भ्रन्य सामाजिक दुष्टता के हैत् कोई किसी की जान ले ले तो फिर उस व्यक्ति को समाज मे रहने का ग्रधिकार क्या होना चाहिए [?] यह जो कहा गया कि व्यक्ति का ग्राप जीवन देते नही तो लेने का श्रधिकार नही है, गाधी जी को कोट किया मैं समझता हू कि यह झाउट झाफ काटेक्स्ट है। गाधी जी तो बहुत महान आत्मा थे। लेकिन मै इस के आगे जा कर पूछताह कि क्या यह व्यक्ति जो ममाज मे रहता है वह पैदा हो सकता था यदि समाज न होता ? दो व्यक्ति का भी समाज होता है स्वी ग्रौर पुरुष का भी समाज हाता है, अपगर यह दो न हात नातीमग व्यक्ति पैदा न होता । वह पैदा जा हुग्रा वह भी समाज है इसलिए हआ आर समाज में उसे रहना है तो समाज की सुस्थिति को भी उसे ख्याल मे रखना चाहिए। उसे यह ग्रधिकार नही है वि वह समाज के किसी व्यक्ति का जीवन ले ले श्रीर वह लेता है ताफिर समाज का भी श्रधि-कार है कि उस का कहे कि तुम भी समाज मे नही रह सकते। जानबूझ कर तुम किसीकी हत्या करते हो तो तुम खतरे के ग्रादमी हो । तुम्हे जीने का ग्रधिकार नही है।

जहा तक तत्वज्ञान का विचार है तो हमारा तो तत्वज्ञान इतना ऊचा है कि जीव के बारे मे बताया गया किन तो कोई जीवन लेता है झौर न देने का कोई सवाल है। झात्मा तो झमर है। यह हमारा सिद्धान्त है।

एक माननीय सदस्य भारमा भगर है लेकिन गरीब मरता है।

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श्वी बसत साठे: इसीलिए मैं ने गरीब के लिए कहा कि गरीब झगर जोश में ऐसा कर दे तो उस के लिए नही लागू होना चाहिए । लेकिन जहां प्री--मेडि-टेटेड है वहा सवाल झाता है इस का दूसरी बात-गीता की बात मैं कह रहा था तो गीता में तो कहा ----

वासासि जीर्णानि यथा विहाय नवानि गृह**्णाति नरो**पराणि ।

तथा शरीराणि विहाय जीर्णान्यन्यानि संयाति नवानि देही ।।

यह ग्रात्मा शर्रीर को वस्त्न सरीखा छोड़ देती है। वह तो ग्रमर है। ग्राप क्या छीन रहेहैं? ग्राप तो वस्त्न छीन रहे हैं क्योकि वह बस्त्र का इस्तेमाल समाज के खिलाफ कर रहा है।

दूसरा गीता में यह भी कहा कि ---नैनं छिन्दन्ति शस्त्राणि नैनं दहति पावकः न चैनं क्लेदयंत्यापी न शोषयति मारुत : ॥ तो फिर ग्राप कौन से तत्वज्ञान की बाते कर रहे हैं ? इस से ऊपर ग्राप क्या करने वाले हैं ? ग्रात्मा को कहां ग्राप सजा देने की बात कह रहे हैं ? सजा तो उस शरीर को दी जानी है जिस का गलत इस्तेमाल वह व्यक्ति करना चाहता है ।

एक ग्राखीरी बात मैं यह कहूं कि , प्राप रेलवे को जला दें, रेलवे की फिश प्लेट्स उखाड़ दें किसी बात के लिए जो ग्राप को जायज लगती हो, माना, कि बात थाप की निगाह में जायज हो लेकिन उस के लिए ग्राप फिश प्लेट रेलवे की उखाड़ कर सैकड़ों ग्रीर हजारों निरपराध मोगों की जान ले हों, उन के बाल बच्चों का जीवन खतरे में डाल दें, इतना भयंकर गुनाह ग्राप करें ग्रीर ग्राप को छोड दिया जाय ? आप को कुछ न किया जाय ? (ध्यवधान) ट्रीटमेट किस का करें ? यह तो जानबूझ कर कर रहा है। ट्रीटमेंट तो पागल ग्रादमी का होता है, बीमार आदमी का होता है। जैसे गोडसे ने गांधी जीकी हत्या की ? वह क्या पागल था? इसलिए ऐमे व्यक्ति को समाज मे रहने का ग्रधिकार नहीं है जो मारा मर्डर करे, जो एडल्टरेशन कर के लोगो की जान के माथ खिलवाड करे। लोग मेडिसिन मे एडल्टरेग्रान करते हैं, तेल मे एडल्टरेशन कर दिया ग्रीर गरीबों को मार दिया। सँकडो लोग जिन्दगी भर के लिए डिसएबल्ड हो गए। म्राप इन लोगों के लिए क्या करने वाले है। इन लोगो को सजाये-मौत नही देंगे तो कौन सी सजा देगे, जो हजारो लोगो को निजी स्वार्थ के लिए मार डालते है---म्राप उन के लिए क्या करने वाले हैं। समाज में उन को जीवित रहने ग्रौर लोगों को मारने का क्या ग्राधिकार है ? वह तो स्वार्थ-वश, मदाध, । पैसे के लोभ से पीडित हैं, उनके लिए क्या करने वाले हैं, उन के लिए कोई बिल नही लाये है।

311 Abolition of

*SHRIE. R. KRISHNAN (Salem): Mr. Chairman, Sir, my hon. friend, Shri N. K. Sangi has moved. The Abolition of Capital Punishment Bill before this House and I rise to say a few words on this Bill

The objective of this Bill is that death penalty should be abolished. The argument advanced by Shri Sanghi is that in many countries of the world capital punishment has been abolished. While I agree with this statement, I have also to point out that in some countries capital punishment has been revived. Another argument of Shr; Sanghi is that reformation of the offender, which is held to be the paramount aim of punishment, is defeated, if a person is punished with death. I am unfortunately unable to appreciate this argument. A criminal who has committed a murder has nothing to reform, as there is nothing to reform for a blackmarketcer whose sole aim in life is to cheat the gulliable people. In this very House, Jawaharlal Nehru used to say that the black-marketeers should be hanged to death in public. You know, Sn, that sometimes heavy penalty is imposed on tax-evaders and yet other times they are sent to prison. Has this resulted in any appreciable decrease of tax evasion in our country ? In fact, tax evasion has gone up. It is a fact that death penalty awarded to a murderer is a warning to other intending criminals. It might create a sort of fear in their minds, which will prevent them from committing such heinous crimes. To put it fairly and correctly, death penalty is justice rendered to the murdered and we should not interfers in the dispensation or justice by trying to abolish capital punish. ment through and law of this House.

In England the move for abolishing capital punishment was created in 1750 and an Act was passed by the House of Common₈ on 4th December, 1964. In America this movement started in 1950 coloninating in the abolition of capital punishment in many of the States in America. In South America, capital punishment has been abolished in Argentina, Dominican Republic, Brazil, Columbia, Venezuela, Uruguay and some other countries. But, even in these countries capital punishment is awarded for acts of crime against the security of State. This is the position obtaining in Europe, Australia and New Zealand. This issue was also discussed in great detail in the United Nations.

In Sections 121, 132, 194, 302, 303, 305, 307 and 396 of Indua Penal Code, death penalty is awarded for acts of crime against nation's security, for murder and for dacoit^y with murder. As used to be pointed ou^t with all the emphasis at his command b^y Pandit Jawaharlal Nehru, the I.P.C. should be amended for awarding capital punishment to black-marketeers, black-money dealers and tax-evaders who are in fact committing crimes against the nation's well-being.

While moving the Bill, my hon. tilen a Shri N. K. Sanghi stated that our country is the birsh-place of so many religious leaderslike Buddha and he also quoted protusely the philospphy of Ahimsa of Mahatma Gandhi. I would say that we should not equate crimes against the nation's security against the innocent mass of our country with religiousity. This question should be discussed dispassionately in an atmosphere of rationalism, and humanitariansm. Such an important measure like this cannot be treated lightly in half an hour or one hour. I would suggest that this Bill should be referred to a Select Committee of this House where it should be considered from angles taking into consideration all the aspects-humanitarian, social and political-involved.

With these words, I conclude.

SHRI C. H. MOHAMED : KOYA (Manjeri) : Sir, I oppose the Bill on the very grounds suggested by the Law Commission, which are quoted by the mover. I am sorry to say that the Mover was not able to contradict the arguments of the Law Commis-

^{*}The original speech was delivered in Tamil.

sion. First of all, he quoted only the collclusions of the Law Commission. The Law Commission took pains, collected much evidence, pondered over the question for months together and then came to some conclusions, and the Mover has in half an hour brushed aside all the agruments of the Law Commission.

One of the agruments of the mover was that mistakes are committed by certain judges in awarding capital punishment. That should not be a reason for giving up capital punishment. In fact, I do not stand in the way of sending even these judges to the galows if they wrongly send somebody to the gallows. I am not against the amendment of the IPC for that purpose.

SHRI VASANT SATHE : That would be justice with a vengeance.

SHRI C. H. MOHAMED KOYA: That would be injustice with a vengeance. Simply because in a particular case a judge has erred, we should not jump to the conclusion that capital punishment is had and should be abolished.

The main argument of the Law Commission was that capital punishment is a deterrent. The mover was speaking about ahimsa and the land where Mahatma Gandhi was born. I would say that the same apostle of this country, Mahatma Gandhi, was murdered in this very country. In Calcutt_a the Naxalites behead people and keep the body and head at different places. He was very sorry for the children of those who are hanged. What about the children of those who are murdered ? He has no tears to shed for those innocent children whose parents are murdered.

He says that the deterrence does not work. I cannot even think of a day when there is no capital punishment. There will be more murders. Now people are not taking law into their hands because they know that government will take them to task. People desist from murdering others becaus^c they are afraid that shey will be hanged. If the capital punishment is abolished, then ther^c will be no such deterrent. Now political

murders are increasing. In my State many political murders took place when the NOs were on strike. If there is no capital punishment, then people will take law into their own hands.

Shri Bhattacharyya was saying that it is the present social order that is responsible for the present position. I want this punishment as a deterrent step. But, even according to him, the social order has not changed. According to him, I think, even if one were to support the Bill, the conclusion would have been, we will have to to wait till the social order in the country changes.

Sir, the Law Commission pondered over this question for months together and came to a conclusion, and Parliament this House—cannot jump to a conclusion by discussion for half-an-hour or one hour Therefore, I hope the Member will withdraw the Bill. If he is not kind enough to do so, I hope the House will decide.

SHRI P. G. MAVALANKAR (Ahmedabad) : Mr. Chairman, Sir, I rise to support the Bill so ably moved by my honoura le friend, Shri Sanghi.

Sir, the objective of the Bill is laudable It is timely. In fact, we should have already had such a measure on the statute book long ago. I lend my support to this Bill, not only on ethical and moral grounds and human considerations, but also on legal factors and practical grounds. Sir, I must at the outset say that this debate is not only a long debate; this is a world-wide debate As many hon. friends pointed out before 1 rose, this also has been a very controversial debate. To an extent, this is a healt hy controversy.

I suppose even those, who are saying that death penalty ought to be retained, ar^e in the heart of their hearts, convinced that eventually, in the ultimate analysis. the death penalty must go; but that, the time is not yet ripe. In other words, Sir, the question is not now whether capital punishment is good or bad, but, whether it is to be removed right now or we should wait for some more time.

[Shri P. G. Mavalankar]

Now, some hon. Members have argued that unless you have a very good society, persons and individuals-moral individualshow can you afford such a risk, of abolishing death sentence. Well, Sir, this is almost like arguing that because, we have not got a democratic society first, we should not establish a democratic Government. So, we must necessarily wait for a democratic Government to be established, until we have first established a democratic society. After all, this kind of argument, will not hold water What is important is that, once you have accepted a particular ideal, and if you want to reach that ideal, you must constantly move in that direction, and while doing so, take the risk, have the spirit of adventure and go ahead in that direction. Even if a large number of people are not behind you-some of them may be behind-you should go ahead with ^the conviction and with the faith, that after all if you are moving in the right direction, people will ultimately rally round and be good citizens. You cannot say that nobody is fit for freedom. All people in the world are fit for freedom. You do not have to deserve to be free. We are born free an 4 there is no question of deserving to be free When we are born alive, how can an agency, extraneous to ours, the State in this matter. have the right to take away our life? This is the point on which I want to stress, more than other points.

In the limited time, it will be very difficult for any one, not only in this House, but anywhere in the world, to say pointedly and dogmatically that this should happen or this should not happen. I freely concede that the arguments in favour of retention of the capital punishment are many and valid. But, I also want to suggest to this House that the arguments in favour of abolition are equally many and valid, and on balance-I wish to submit with all the sincerity and authority my command-the argument tilts in at favour of abolition of capital punishment. Apart from the fact that this question of death sentence involves the matter of life, which is very sacred and pure, this also

involves, as I said earlier, certain practical difficulties and legal considerations.

Can we be sure that with the best of intentions and with the most perfect institution that we may devise that the person whom we are condemning to death is a person who really deserved to be condemned? Can there not be even 0.01 possibility of an error of judgment? If so, I would just ask, why hang him? If we have already taken a decision, and he has gone, it is to late. That is one aspect of the matter.

Why is it that some countries in the world have progressively tried to reform their mod^e of punishments? A couple of centuries ago, even for a small theft, in England, a man was committed to death sentence, was ent to gallows. But nobody would think of doing it now. It will be considered ridiculous and absurd. Indeed, even those countries which say that death penalty should be retainedthey still say: Do it in as humane a manne^r as possible; do it nicely; do it without giving² too much botheration and trouble to the person who is condemned. In other words, the humane considerations have creeped in.

So, my point is that this is not a ques⁻ tion of having death sentence; and even those who are for death penalty, they only say, do not do away with it right now. I ask: Why? If you do it now, you will save not only posterity but you will save even many criminals of today because you give them ^a chance to improve while they are under detention, if necessary, for life-time.

Then, I want to go into another aspect the matter. The people who have been favouring death sentence either for some time or for a long time argue that the abolitionist, are arguing because they are doing so out of some sense of sentimentality. I agree tha there is a sentiment involved here. But I want to ask: It is a crime to have a sentimental approach on matters pertaining t^o human affairs?

In a book entitled "The History of Capital Punishment" by George Ryley Scott, the author in his preface quotes one very interesung paragraph. With your per mission, Sir, I would like to read it. I quote:

> "Much has been made, and, I think in the main unjustly, of what is termed the exuberant and misplaced sentiment of the abolitionists. It seems to me that the world as we know it today, as well as in the ages that are now durably buried, has displayed too little, rather than too much sentiment. If there is one thing that history proves all too clearly, it is that a Government which dispenses with sentiment is a pretty callous Government. In the House of Lords debate on the Criminal Justice Bill, Lord Douglas of Kirtleside, in a memorable speech, said: "I am not so nervous of being accused of being a sentimentalist as some of your Lordships appear to be. After all, sentiment and practica common sense are not necessarily anti-pathetic and, in fact, they do exist side by side in the make-up of every decent human being. It is only Nazism and totalitarian doctrines which rule out all sentiment as a reason for human action."

So, it is no use arguing that the abolitionists are taking a purely sentimental or emotional attitude. Of course, it is an emotional and sentimental attitude. But ^{it} is not sentimental nonsense. It is sentimental sanity.

I would conclude by saying that if a number of countries in the world and many of them, the smaller countries, can have the guts to abolish death penalty, not in this century but as some of them did it in the last century, I do not see why such a country like ours with a good and long background, with a good and long past, be afraid. After all, if he Government feels that they cannot take he risk for all time to come let them do something by way of a trial. As a matter of fact, no law is for all times. Even if you make a law and, if you think there is som^e thing wrong in it, you can always come forward with an amendment.

SHRI VASANT SATHE : What have you to say about deliberate and calculated crimes against society, like, mass murder^s by merchants in the form of adulteration, etc.?

¹SHRI P.G. MAVALANKAR : My hon. friend is talking about deliberate and calculated crimes. But for those crimes, the punishment need not be the last punishmen^t that of death sentence.

You can stop at the last but one, *i.e*, life imprisonment. After all, this is a very dangerous argument. What is deliberate and mischievous for one set of people and one establishment may not necessarily be true for the other set of people. Let this House not forget that a good number of spirits rebellious and dissentors in this world have been murdered, have been sentenced to death by the governments of their countries precisely on the ground that they were persisting on certain matters which they thought were right according to them.

If death penalty is there, what is the ultimate advantage? The only advantage is that you have some satisfaction that you have taken away the life of the fellow who took the life of somebody else, much against the tenet s of civil and good society. But it is merely taking revenge. I want to ask this House, all the members present here, whether we are progressing in terms of culture and civilisation when we still thrive ont his idea of taking revenge. What we want today is not taking revenge, but teaching a criminal a lesson, giving him an opportunity to improve himself and change his course of action. It is from this angle that I feel that we ought not to go ahead with the retention of death penalty.

My hon. friend, Mr. Daga, has moved for eliciting public opinion. As Mr. Sangh i himself pointed out, this question has been

[Shri P G. Mavalankar]

agitating the minds of Indian legislature for a pretty long time As Mr Sanghi said, it was in 1931 that, for the first time, in the Legislative Assembly of this country, a Bill was moved by a Private Member Since then, a series of attempts have been made In conclusion, I want to quote a couple of sentences, so beautifully said, by a late Shri Prithvi Raj Kapoor He had moved a Resolution for abolition of death sentence in the Rajya Sabha in 1958. The Resolution was withdrawn after some debate but before the matter was over, the Mover, Shri Prithvi Raj Kapoor, observed thus

> ⁶ The purpose of my Resolution 18 served The ripples are created It is m the air By votes such delicate things are not decided Let that tomorrow be there which I have been promised "

From 1958 to 1972 a good doal of time has passed I do not see any reason why further time should be wasted by suggesting that the Bill be sent for eliciting public opinion. Let us discuss and decide it right now. Let us tell the Government the mind of the House, that we are for abolition of death sentence, "Plea e go ahead, bring your own Bill and put it on an experimental and on a trial basis" Let us, by all means, move towards the direction which we think is right legally as well as ethically

श्री नाथू रास ग्रहिर बार (टीकमगढ) मान्यवर, मै माननीय साघी ने जो बिल पेश किया है उस का विरोध करने के लिए खडा हुआ हू । उस के कुछ कारण है । आज भावुकतावंश हम कुछ भी कह ले कि भादमी को जब कोर्ट मे फासी की सजा सुपायी जाती है ग्राँर जब उस को फासी के तख्ते पर लटकाया जाता है तो कोई भी कह सक्ता है कि इस के मा, बाप, बीवी, बच्चे रो रहे है । लेकिन क्या कभी यह भी देखा है कि जिस की हत्या उस व्यक्ति ने की है उस के बच्चो की क्या हालत है ? मध्य प्रदेश के डाइ की का उदाहरण

दिया गया । लेकिन उस के पीछे परि-स्थिति क्या थी वह भी तो सोचिये। चारो तरफ से मध्य प्रदेश पुलिस ने उन लोगो को घेर लिया था। इन 25 सालो मे उन्होने न मालुम कितनी बहनो की माग का मिद्र ल्टा, कितने बच्चो को ग्रनाथ ग्रौर ग्रपाहिज किया, कितने लोगो के घर बर्बाद इ.ए.। उन को ग्रगर फासी की सजा दी जाय तो कोई बडा जल्म नही है। ग्रगर वह समय रहते ग्रपने जीवन को मुधारना चाहते है तो मरकार ने उन के मामने एक पहलू रखा, उन्होने एक बात रख दी कि हम हाजिर हो सकते है ग्रौर ग्रपने जीवन को ग्रन्छे ढग पर लाना चाहते है. तो सग्कार ने उन को एक मौका दिया है । लेकिन यह उदाहरण नही बन सकना है कि मब को ऐसा ही मौका दिया जाय ।

याज जगह जगह हरिजनो के मकान जलाये जा रहे है उन्हे कमरो मे बन्द कर के जिन्दा जलाया जा रहा है, गोली मे मारा जा रहा है बादा मे सब से ज्यादा यह घटनाये हा रही है। भारत मे उत्तर प्रदेश मे बादा जिले मे सब से ज्यादा मर्डर होते है। वहा हर माल कम मे कम 25 30 हरिजना की हत्या की जाती है। कारण क्या है ⁹ कारण यह है कि बे लोग उच्च जाति के बडे लोगो के यहा काम पर नही जाते है। उन की जमीने छीनी जाती है।

एक माननीय सदस्य नें कहा कि हत्याये गरीबी के कारण होती हैं। मेरा कहना है कि ऐसा नहीं है। 80 प्रेलिंगत वह लोग हत्या करते हैं जो पैसे वाले है झौर वह सोग गरीब झादमी को मरवा देते है। कुछ लोगो ने कहा कि दूसरे देशो मे इस कायून को उठा लिया गया है। लेकिन झाप ने इस बात पर ध्यान नहीं दिया कि बहा की जनना किसनी शिक्षित है।

भी खतरनाक बात तब हो जाती है जब देग के मीतर ही भूसे हुए लोग हमारे देश की सेक्योरिटी की खतरा पहुंचाते हैं। उन को क्यासजा मिलनी चहिए?

झाप कहते हैं कि स्टेट को जान लेने का अधिकार नहीं है। मैं पूछता हूं कि समाज में जो व्यक्ति पैदा हुझा है क्या उस को जीवित रहने का अधिकार नही हैं? आखिर राज्य को किस ने पैदा किया ? व्यक्ति ने पैदा किया है। जब मनुष्य के झन्दर कांग्रेंस जागी तो उन्होंने समाज बनाया और समाज ने स्टेट बनायी और प्रपनी रक्षा का प्रधिकार राज्य को दिया प्रौर उस बारे में कानून बनाया ताकि हमारी रक्षा राज्य कर सके। राज्य का कर्त्तंब्य है कि प्रंपने नागरिकों की रक्षा करे। राज्य को यह देखना चाहिए कि किस व्यक्ति ने क्या कसूर किया है।

Human consciousness postulate liberty, liberty involves right and demands state.

उस को उसी के मनुसार दंड मिलना चाहिए। यह नहीं कि हम किसी को मार दें धीर राज्य उस को माफ़ कर दे। ग्रगर मौत की सजा बन्द कर दी जाय तो जेलें सोगों से भर जायेंगी, उन में रहने की जगह तक नहीं रहेगी । अगर एक झादमी को मौत की सजा हो जाती है तो 50 झादमी सजग हो जाते हैं कि ऐसा काम न करें। इसलिए मैं कहंगा कि माननीय सदस्य इस बिल को बापस ले लें, मौर साथ ही सरकार से निवेदन करूंगा कि जो कानून के जानकार हैं उन के साथ परामर्श कर गम्भीरता से विचार करना वाहिए कि हम को इस बारे में क्या करना चाहिए। अगर कुछ सुधार करना है तो कामून में सुधार ला सकते हैं, लेकिन मौत की सजा को बिल्कूल समाप्त न किया আৰ ।

बहां 95 फ़ीसवी लोग बाग पढ़े लिखे है जब कि हमारे यहां 23 प्रतिशत ही पढ़े लिखे लोग हैं। तो जहां लोगों को कानून का ज्ञान नहीं है वहां हत्या करने वाले लोगों को धगर सजा नहीं देंगे तो क्या करेंगे ? हम यहां कोई भी कानून पास कर लें लेकिन हम को देखना यह हैं कि जब वह व्यवहार में धायेगा तो हमारा देश कहां जायगा।

मी० पी॰ एम॰ के माननीय सदस्य ने भी इम प्रस्ताव का समर्थन किया है, लेकिन बाब बेस्ट बंगाल में उन की सरकार थी तो रोजाना कितनी हत्यायें होती थी, कभी इस बारे में भी सोचा है। कितनी बहनों को रास्ते में चलते हुए पकड़ लिया जाता था, लोगों को बीच बाजार में बोली मार दी जाती थी। मौत की सजा को समाप्त कर के प्रगर फिर इस तरह की धराजकता पैदा करनी हो तो जरूर इस प्रस्ताव को पास कीजिए । ग्रभी जब कानून में कैपिटल पनिशमेंट है फिर भी हमारे देश में हत्यायें होती हैं, अगर इस सजा को समाप्त कर दिया तब तो यहां ग्रराजकता का साम्राज्य हो जायगा । इसलिए आवश्यकता हैं कि यह सजा न केवल बनी रहे बल्कि इस बारे में जो कानून है उस को भौर मजबूत किया जाय ताकि हत्यार्थे न हों। यह मैंने माना कि कुछ केसेज में पुलिस झूठी गवाही पेश कर के कुछ लोगों को फंसा देती है । लेकिन ऐसे केसेज केवल 5 परसेंट हैं. जब कि 95 परसेंट सच होते हैं। कोई मादमी किसी को बंदूक ले कर मार जाता है तो क्या पागल हो गया है ? सरकार को इस बारे में गम्भीरता से सोचना बाहिए, मौर एक घंटे की चर्चा से कोई ऐसे फ़ैसलान कर लें जिससे मागे चल कर हमारे देश की शांति व्यवस्था को खतरा पैदा हो। हमारे देश के उत्पर कोई हमला करता है वह तो बतरनाक स्थिति हे ही, लेकिन उस से 3737 LS-12

भी समर नाथ िवालंकार (चंडीगढ): समापति महोदय, इस बिल ,के पक्ष भौर विपक्ष में काफी तर्क दिए गए हैं। दो बातें हैं जिन की वजह से फांसी की सजा का समर्थन किया जा रहा हे-पहला, ग्रगर कोई व्यक्ति किसी दूसरे की जान लेता है तो बदले की भावना उठती है, चूंकि किसी को उसने मारा इसलिए उससे बदला लेना है, इसलिए उसको फांसी की सजा होनी चाहिए या फिर दूसरों को नसीहत देने के लिए किसी को फांसी दी जाती है। दूसरों को नसीहत इस तरह से कि झगर तुमने डी ऐसा काम किया तो तुम्हें भी सजा फांसी की होगी ।

जहां तक बदले की भावना का सम्बन्ध है ग्राज समाज इतना ग्रागे बढ़ चुका है ग्रीर मानव मूल्यों की पहचान उसको इतनी ग्रधिक हो गई है कि बदले की भावना से किसी की जान लेना, इसको वह एक ग्रनुचित कार्य समझता है। ग्रगर यह तर्क ग्राप साफ तौर पर दें तो कोई भी व्यक्ति इसका समर्थन नहीं करेगा। यह पुराना तरीका था कि किसी ने किसी की ग्राख फोड़ी तो उसकी भी ग्राख फोड़ दी जाए, किसी ने किसी की जान के की तो उसकी की जान ले ली जाए। यह भावना मानवता के विरुद्ध

दूसरी बात नसीहत की है। जिस झादमी की फांसी दे दी जाती है उसका युघार तो हो नही सकता है। दूसरों की नसीहत देने के लिए ग्राप एक व्यक्ति जी जान इसलिए लेना चाहते हैं, दूसरो दूसरों को पढ़ाना चाहते हैं सिखाना चाहते है भौर ऐसा ! माप किसी की जान ले कर करना चाहते है तो मैं समझता हूं कि बह बिल्कुल गलत जोच है भौर कोई की व्यक्ति यह नहीं कहेगा कि शिक्षा का सरीका यह है कि किसी की जान से की। माप्र इतिहास, को देखें। ज्यों ज्यों समाज सभ्य होता गया है, मानव मूल्यों भौर मानव लाइफ की कद्र बढ़ती गई है। एक पैमाना है जिससे हम किसी समाज की सिविलाइजेशन को, उसकी एनलाइटनमेंट को पहचान सकते हैं। ज्यो ज्यों समाज भागे बढा है त्यों त्यों सोगों ने इस बात को ज्यादा ही ज्यादा महसूस किया है कि यह जो फांसी की सजा है इसको खत्म किया जाए। एक जमाना था? जब छोटे छोटे काइम्ज के उत्पर फांसी की सजा हो जाती थी। झाज ऐसा नही है। बहुत बोड़े जुर्म रह गए हैं जिन के लिए फांसी की सजा का प्रावधान है। मैं समझता हं कि जिस तरह से मानवता मागे बढ़ रही है उस में मौर भी कम मामलों में फांसी की सजा दी जाया करेगी झौर झाखिर में यह हो आएगा कि फांसी की सजा देना बेकार हैं क्योंकि इससे कुछ बनता नही है, समाज को कुछ मिलता नही है।

जितने काइम पुराने जमाने मे होते थे माज समाज में उससे कम होते हैं। जान लेना पहले जमाने मे मामूली बात थी। झाज बह बात नहीं है। ऐसा इसलिए नहीं है कि जान लेने पर फांसी की सजा होगी या बहुत सब्द दूसरी सजा होगी। बल्कि लोगों को मानव मूल्यों की घोर समाज की पहचान होती गई है झौर वे अपनी जिम्मेदारी को समझते गए हैं। में नहीं मानता हुं कि ज्यादा सक्त सजा देने से काइम कम होते हैं। जितनी सजाम्रो की सख्ती माप बढ़ाते आएंगे उतने ज्यादा काइम बढते जाएंगे। यह एक इतिहास की बात है। हमारी सरकार एनलाइन्टेड सरकार है। मैं आज्ञा करता हं कि सरकार इस पहलू पर संजीवनी के साम गौर करेगी।

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एक ही बजह से किसी को फांसी की सवा हो सकती है। जो झादमी समाज के विश्वद विद्रोह करता है, गहारी करता है, राजनीतिक भावना से दूसरे देशों के साथ जा मिलता है, कांस्पिरेसी करता है क्योंकि वह युद्ध की स्थिति हो जाती है, समाज ग्रीर उसके दैम्यान युद्ध की स्थिति हो जाती है ग्रीर उसको छोड़ करके बाकी सब दशाझों में यह कैपिटल पनिशमेंट बन्द कर देनी चाहिए।

मैं झाशा करता हूं कि प्रस्तावक महोदय चूंकि जिस फार्म मे वह इस बिल को साए है वह सम्पूर्ण नहीं है, उसके झन्दर बहुत सुधार की गुंजाइश है झौर चूकि यह वक्त नही है कि एमेंडमेट्स पर विचार करें, इस वास्से इसको वापिस ले लेंगे। मैं सरकार से निबेदन करूंगा कि सदन की भावनाझों को देखते हुए वह एक ऐसा बिल लाए जो ज्यादा कश्मिर्झ्हींसव हो ताकि सिवाय राजनीतिक या जैस मैंने कहा है कि युद्ध की स्थिति को छोड़ कर बाकी सब दशाझो में फांसी की सजा को हटाया जा सके।

SHRI D. N. TIWARY (Gopalganj) : Before I speak on the Bill before the House, I have to make one appeal, namely that you or the Deputy-Speaker or the Speaker should not abolish the system of Members trying to catch your eye. On important subjects, lists are given by parties, and that may be accepted. But if this system of Members' trying to catch your eye is abolished, there will be no quorum in the House, because Members will go away thinking that they are not to speak. So, I would suggest that this system must be a dhered to in some discussions at least, namely that Members should try to catch your eye.

Seeing the trend of discussion in the House, I am inclined to think that this matter is very controversial, and a thorough discussion is necessary and the opinion in the

country should also be elicited. I fam therefore, inclined to support the amendment of my hon. friend Shri M.C. Daga for circulating this Bill for eliciting opinion thereon.

It is a fact and also a principle of law that even though many criminals may be let off, even on . innocent person should not be punished because that is bad for the law and for the society. Hon. Members have quoted many cases where capital punishment was awarded to certain persons who were later on found not to have been guilty. If any person who has not committed an offence or a group of persons who have not committed any offence are hanged and it is revealed afterwards that they had not committed any offence, then there is no way by which we can compensate them. So, I would submit that even if a hundred persons may go unpunished, we should not punish any one who has not committed any offence. So, we should think thrice before awarding capita punishment to any one.

Sociologists have said that the committ-¹ng of crime is a sort of disease. No human eing is born with a criminal intent or purpose; when he comes into soclet y and his mind is influenced by some extra factors, then on the spur of the moment, without any pre-meditation, he may commit some offence. Now, jail reforms are going on to reform the culprits and not to punish them.

After all, punishments do not deter many men from committing offences. There is a law in this country now for awarding capital punishment or any other punishment for any offence. But the people in genera; are not deterred by this law from committing offences. For instance, there is a law agains pick-pocketing, but hundreds of pick-pocket cases occur every day because nobody cares for the law, because the minds of the people have become disceased. The thinking of the person has gone that way.

Similarly, in spite of the fact that we have a law providing for capital punishment, wive find that hundreds of murders are taking place every year in our country. They know that they will be hanged under the law for capital punishment, but still they commit this crime because their ben' of mind has been formed in such a way that they are not abl^e to check themselves and they become a pre^y to their dise ased mind and they commit offences.

Arguments can be advanced both for and sgainst the aboition of capital punishment. Not only in the House but also outside among the people there is sharp difference of opinion about this matter. So, it is better to take the opinion of the people, the intelligentia of society, judges and others before passing any law to abolish capital punishment

So, I would request Government to accept the amendment of Shri M. C. Daga and circulate this Bill for eliciting public opinion if necessary, by even extending the time for the purpose. In the light of the opinions received, if Government think that the opinion in the country is overwhelmingsly in favour of abolition of capital punishment, they should bring forward a Bill for that purpose themselves, instead of depending upon a private Member to bring forward such a Bill on such a great thing as abolition of capital punishment in a haphazard way.

So, my request to the hon. Minister and to the House is to accept the amendment of Shri M. C. Daga for circulating the Bill for public opinion.

SHRI C. M. STEPHEN (Muvattu-puza Puzha): Mr. Chairman, with the best of efforts, I feel unable to support this Bill. I am unable to support it for what it says and also for what it does not say. The nature of this Bill is not in the form of an amendment to the Penal Code. The Bill on the positive side makes a sweeping provision that for any offence, death shall not be awarded. On the negative side, although the Mover might not have intended it, a particular type offence stands excluded from the purview of the Bill because the Bills says :

> "Notwithstanding any law for the time being in force, no court shall punish any citizen for any offence with death".

There is another tribunal in the country the military tribunal who can court-martia¹ a person and can shoot him. The definition o¹ 'court' given in the Bill does not take in that type of tribunal, which means that whereas on the one hand, the Bill says that for n⁰ offence a person can be punished with death by implication it says where the offence is such as could be tried by what is other than court, the death punishment may continue. There is an inherent contradiction in princip_{le} in this position.

On the positive side, the question is : should it be that for any offence, death shall not be awarded ? Here in this postulation, there is one thing conceded that there is an offence We are not taking into account cases in which. offences might not have taken place. A person might have been adjudged wrongly as having committed an offence. But the presumption is that an act has been committed and is an 'offence and although the act is an offence, death punishment shall not follow.

I emphasise this to meet one argument of my friend who said there may be cases of misjudgement. I am afraid that is a very weak argument. Suppose there is a case of misjudgment. Suppose death penalty is not orded but in its place life imprisonment is awarded. Merely because it is life imprisonment and not death penalty, is it justified if, as a matter of fact, it is a case of misjudgment. If the possibility of there being a case of misjudgment is an argument for dropping the death penalty, there must be ^a good enough argument for giving up any punishment altogether.

SHRI VASANT SATHE (Akola): In that case, it is irretrievable.

SHRI C. M. STEPHEN: Because a person who has not committed an offence should not be punished even for a day wit^h imprisonment. We proceed on the basis of certain assumptions. The assumptions are that the court after taking evidence adjudgea person to be an offender. It is a correc¹. assessment and punishment must follow We are only at the point of punishmen¹. We are not at the point of the possibility of a

329 Abolition of PHALGUNA 18, 1894 (SAKA) Capital Punishment 330

misjurigment. The question is where an offence has been committed, proved to be committed, and going by the wording of the Bill, where an offence has been committed, whether the death penalty must follow. It does not mention murder and all that. That is in the Penal Code.

When society advances, there may be other types of offence which may have to be met with the same rigorous punishment. We aregoing towards a social society. Public Property is there. We find vandalism being committed.

It is possible that in the social consciousness society may demand that where a person becomes the criminal to the whole society, makes society unsafe to carry on, death punishment may be awarded. It is possible that such a sort of concept can come in. Thereafter, you must not limit yourselves to the question of murder alone. The Penal Code is not the limit. This Bill is outside the scope of the Penal Code. It is not by way of amendment of the Penal Code. Is it the proposition that for any type of offence death penalty must not be given? I beg to disagree.

What is the principle on which I am entitled to live ? The principle is the principle of social contract. Society protects me on a certain basis provided I become part of the society. May I put it this way ? I kill a hundred people. You say death penalty shall not be given to me. Put it in another way. What is my right to expect the society to protect me ? If the hand, of the law is not there, I may not be allowed to live in society. A person was killed, and it may be his son who will kill the murder. Why is it that the son does not kill him, because society protects him. What is the right to the person to be protected by society ? It is not in this way only that you can put forth the question.

"What is the criminal's right to be protected by the society ? What happen is society.s refuses to protect him and society removes him om society. If he becomes a canker to

Bill society, he is removed from the society Maybe you will say you will put him in the jail. My contention is you have no right to make a claim on Society at all. The position is, live and let live. You are not

prepared to let live. You have no right to be let to live either by the society. It is the obligation on society Therefore, if society judges you as a dangerous element, as a danger to society, as a person who has contravened the basic principles of socia Contract, then the society becomes free from the obligation to protect you.

The society has got two choices either to leave you at the mercy of the common man to finish you up, or society as a social body, is picking you up in a civilised way and finishing you up. These two alternatives are before the society. Society does not cast you out to be picked out by an act of individual vandalism; it prefers to pick you up in a civilised way and to liquidate you. There is nothing wrong about this. That is my bumble submission. >

Then the question is the deterrent. Three fundamentals are there. One is retribution the other is deterrent ; and then there is reprobation, a word coined by the Law Commission. Prevention is a material thing. There are two aspects which are coming in. Is the offence of such a nature as demanding an y price to be paid to be prevented ? Is any price worth paying to prevent that offence ? Society feels that murdering a person s a thing, the prevettion of which demands that any price to be paid will be justified. There may be other offences. We have seen this sort of thing during the Naxalite vandalism. We have heard of it ourselves. Society became shocked. Society could not stand it. A ssuming that a person who may be any philosophy going about sowing the seeds of faith and carry on murder, if he goes about on the streets freely, unmolested and unchecked, what will be the reaction of society ? The reaction would be dangerous. The joint society will became disjointed. Let us not take it in a ightheared manner. What will be the

eaction on the man? What will be the reaction in society? That is the way we have to approach it.

As I said in the beginning it is not a question of murder slone. Probably tomorrow we say that murder need not be met with death punishment but something else can come in Suppose a person goes about finishing up everything that belongs to society, society may decide that he shall not exist and he should be finished. That depends upon the conditions of society, the needs and demands of society. Therefore, this postulation that under whatsoever circumstanc es for whatsoever crime by whomsoever committed in which-ever society death penalty shall not be awarded, is a postulation too sweeping to be considered m 1973.

There is an inherent contradiction in this Bill, because some other types of offences are kept beyond the purview of the Bill. There death punishments can be awarded, as the Bill has been framed. The only question is, if there is an offence repulsive and dangerous enough, revolting and subversive enough, even in that case should that not meet with death penalty ? My submission is that society must be let free to consider the contingency in which death penalty must be given. The sweeping provision is not acceptable to me and therefore I oppose this Bill.

श्री तेणा सिंह स्वतत्र (सगरूर). सभापति जी, मै इस बिल की सहमति मे उठा हू क्योकि तीन वाते हमे सामने रखनी होगी। पहली तो यह कि काइम का मोरिजिन कहा से होता है? यह एक फिलास्फी है जिस पर पहले दो सौ ढाई सौ सालो से बहस हो चुकी हैं कि सोशल एकोनोमिक सिस्टम का उस मे बड़ा हाय है। सोशल जस्टिस जो नही होती, बहुत से काइम्स का मोरिजिन, बहुत से काइम्स को जड़ वह है, कोई भी हक्त्मत

या सोसाइटी के जिम्मेवार जो चाञ्चल कहलाते हैं, गाइड कहलाते हैं भगर वह सोमल जस्टिस नहीं दें सकते भौर सोशियो-एकोनामिक सिस्टम को क्लास बेसिसि पर रखते हैं जिस में कोई एक छोटी सी जमात सब को लूट कर खा जाये तो फिर काइम्स को कोई कानून रोक नही सकता। इसलिए सब से बड़ी बात यह है कि जैसे हम कहते हैं कि हम प्लैन कर रहे हैं, इतने कारखाने बढा रहे हैं, लोहा इतना बढ़ा रहे हैं, कोयला इतना बढ़ा रहे है, बिजली बढाना चाहते हैं, लेकिन उस के साथ साथ हम कोई नेशनज कैरेक्टर भी बिल्ड कर रहे हैं या नही ? सोसाइटी को सामाजिक नुक्तये-नजर से कोई इसाफ दे कर उस के मताबिक उन को हम ढाल रहे है या नही ? ल्टने वाला लूट रहा है, ब्लैक करने वाले ब्लैक कर रहे हैं, बड़े बड़े सरमायेदार भौर बढते चले जा रहे हैं झौर दूसरी तरफ कहते है फला बदमाश है, फलां ने डाका डाला, फलाने चोरी की रोटी का इतजाम नही हो रहा है, कोई चीज लेने जाते हैं बाजार मे तो मिलती नही । फिर तो यह उपवेश होना चाहिए कि चुप कर के सो जाम्रो । नही मिलती न खाम्रो, मगर मगले दिन भी नहीं मिलती तो फिर न खाझो, झगले दिन मर जाम्रो. सोसाइटी का बोझ टल जायगा । मगर इस लाइन पर हम चलेंगे तो कोई सुधार नहीं होगा । यह तो एक प्वाइंट है । इसलिए जो पुराना दिमाग या जिस के मुताल्लिक एक सूफी ने यह कहा कि----

> नेकी वयी जो जीन में झाई साहब लिखी या १स झाम सिखाई

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[श्री तेजा सिंह स्वतंत्र] भगर एक मादमी बदमाशी करता है, जोर बन जाता है, शराबी बन जाता है, डाकू बनता है तो या तो खुदा ने उस की बिस्मत में पहले ही लिख दिया या उस के साथ यह टाक दिया कि फलां तारीख को वह यह करेगा, फलां तारीख को यह करेगा, भगर तो यह मोरि-जन है तो फिर कोई इलाज नहीं । फिर परमात्मा है उस का जिम्मेदार । ग्रगर ग्राप यह कहे कि यह लिखी है साहब ने, परमात्मा नेतो वह पाक क्यो ऐसा लिखता? वह तो पाक कहलाता है, पविवात्मा है । वह किसी की किस्मत मे बुराई क्यों लिखोगा कि बह चोर बनेगा, या यह बनेगा । श्रौर ''भगर जीव ने भपने ग्राप लिखाई, फिर तो उसने बुरी क्यों लिखाई खुद कहा कि हमारी ऐसी किस्मत विवया दो तो फिर तो यह उस ने खुद किया । इसलिए यह जो पुराना सिस्टम था कि किस्मत है, इस ने बुरा करना था, बह मीन राशि पर झा गया, इस का तो ऐसा ही होना चाहिए था, फिर इस पर डिपेड करें। झौर नहीं तो झगर रीजन पर माना है तो उस का जो मोरिजिन है, सोशियों एकोनामिक सिस्टम है जिस में अस्टिस नहीं दे पाते, सबको रोटी नहीं मिल पाती, लोगों को घपनी मेहनत का उचित फल नहीं मिलता, फिर उस को दुरुस्त करना है । उस को जितना दुरुस्त करेंगे उत्तना ही काइम कम होगा ।

दूसरा व्याइंट मैं यह रखना चाहता हूं कि लाजिको हिस्टारिक मेथड ग्रप्लाई करना चाहिए । मैं जानना चाहूंगा कि ला कमीशन जो है उस ने क्या पिछले सालों के भ्रददो शुमार लिए कि पहले तीन हजार को मडेंर या तो एक हजार को फांसी दी गई थी भौर मर्डर पहले 2 हजार थे तो तीन हजार को फांसी देने से अगले साल मर्डर की तादाद कम हो गई। यह लाजिको 'हिस्टारिक सिस्टम है। अगर फांसी करेक्टिव डेटरेंट माज तक साबित हुई है, इस का मसर हुमा हैतो इस को रखिए कोई झगड़े की बात नही है। अगर इस ने आज तक करेक्टिव काम नही किया है, इस का असर नहीं हुआ है, इस ने एक डेटरेंट एजेंसी की तरह काम नहीं किया है तो फिर इस का कोई मतलब नही है। फिर हमें सोशल सुधार की तरफ जाना होगा । सोसाइटी को बेहतर बनाना होगा झौर बहु जो कैरेक्टर है उस को रिफार्म करों कैपिटल पनिशमेंट को फिर हटा दें।

तीसरी बात इस के मुताल्लिक 甲 यह कहना चाहता हूं कि माया हमारा जूडिशियल सिस्टम जो है, जो हम ने भपने यहां सेट किया है यह परफैक्ट है ? यह सचमुच डिपेंड करने लायक है ? वह जो केसेज की गिनती इतनी ज्यादा है उस में क्या पूरा पूरा इंसाफ हुझा है ? या जैसे कि पहले मेरे एक साथी ने एक किस्सा सुनाया, मैं भी एक अमृतसर का वाक्या सुनाता हूं। एक फौजी अपने गांव आया । वह वापस चला गया । इलफाक से उस दिन बाढ़ ग्रा गई। कोई लाश मिल गई। कहा गया कि हमारे आदमी को फलां ने मार दिया । मुकदमा चला, गवाहों ने गवाही दे दी । लेकिन जब आंच पड़ताल की गई तो मालूम हुछा कि वह छपने कैम्पस में उस दिन मौजूद

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था । इसलिए हमारा जूडिशियल सिस्टम परफेक्ट है या नही ? इन तीन बातो को मिला कर मैं तो यह कहना चाहता हू कि हमे कैपिटल पनिशमेंट बहुत ही एक्सेप्श-नल केसेज में घुणा व हीनस टाइप झाफ काइम्स में बेरी क्यू केसेज मे देना चाहिए जिस में कि भादमी ने गर्भन्ती भौरत को कत्ल किया हो, या उस के साथ दो तीन छोटे बच्चे कत्ल कर दिए, मगर ऐसे कोई हायनस काइम्स हो वहा देना चाहिए । वेरी फ्यू एक्सेप्शनल केसेज मे यह कैपिटल पनिशमेट अप्लाई होना चाहिए, अन्यथा हम इस के भपोज्ड हैं। हमारी जो सोसाइटी है उम मे हमे सोशियो एकोनामिक तरीके ग्रप्लाई करने होगे । यही कहकर मैं ग्रपनी बात समाप्त करता हु।

Abolition of

भी रामको राम (ग्रकवरपुर) सभापति महोदय, प्रस्तुत बिल मे जो भी खामिया रह गई हो मैं उस में नही जाना बाहता । लेकिन यह बात जरूर है कि ग्राज के सभ्य समाज मे मृत्यु दण्ड एक ग्रभिशाप है ग्रौर हमारे मुल्क मे जब कि हम विकासोन्मुख हैं ग्रौर समाजवाद की तरफ चल रहे हैं तो उस मे यह जरूरी हो जाता है कि हम मृत्यु दण्ड जैसे ग्रहम ग्रौर बहुत ही महत्वपूर्ण विषय को इस ढग से लें कि उस का एक हल निकल सके ।

सभापति महोदय, मृत्यु दण्ड क्यो दिया जाता हैं----मैं इस के ऊपर दो-चार शब्द कहना चाहता हू। प्रक्ष्न यह है कि कोई व्यक्ति विशेष क्यो इस किस्म के जुमैं करता है कि उस को मृत्यु दण्ड मिले। किसी तरह से न गई जब चमन से तारीकी लगा दी घाग नज्ञेमन में रोशनी के लिये।

कुछ ऐसे जुर्म होते हैं जिन को करने के लिये इन्सान मजबूर होता है । उस के मस्तिष्क मे, जो व्यवस्थित हैं, विकार क्यो पैदा होता है ? विधि वेलाभो ने, समाज शास्त्रियो ने भौर समाज के रहनुमाओ ने क्या कभी इस बात पर विचार किया है। ग्राप कहते हैं कि मृत्यु दण्ड न बन्द हो, मृत्यु दण्ड हो, मगर क्या ग्रापने यह भी प्रावधान रखा है कि ऐसे जजेज, ऐसे न्याया-धीश जिन्होने गैर जिम्मेदारी के ढग से ट्रायल किया है, बगुनाहो को फासी पर लटकाया है, क्या उन को भी फासी पर लटकाया जायेगा । या समाज मे कुछ ऐसे लोग हैं जो खाने-पीने की चीजो मे मिलावट करते है ग्रौर लोगो को घुल घुल कर जिन्दगी खत्म करने के लिये मजबूर करते है, ऐसे लोगो के लिये झाप ने क्या किया है। सभा-पति महोदय, समाज मे कुछ लोग हैं जो समाज की उपलब्धियो को मपने इदेंगिर्द समेट कर प्रयोग करना चाहते हैं । झब यह चीज नही चलनेवाली है। भगर भाप इस का प्रावधान नहीं कर सकते तो यदि मृत्यु दण्ड को बन्द करना है तो उस के बदले में भाप कोई ऐसा सैट-प्रप, सिस्टम, कोई ऐसा प्रावधान, कोई ऐसी व्यवस्था, कोई ऐसा इन्तवाम करें, जिस से बह चीव न हो । इसलिये में इस का विरोधी हु।

SHRI B. K. DAS CHOWDHURY (Cooch-Behar): Sir, I rise to support thi³ Bill, as moved by my friend, Shri Sanghi. Though the Bill is very simple in form, the force and effect of it goes very deep in to the society. In one line I can say

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SHRI B. K. DASCHOWDHURY]

that the intention of this Bill is to outlaw spital punishment so that there will be no deaths entence by hanging or otherwise this Bill is very simple, it is rather complex, and it leaves a very great impact on our society.

We know that people, men or women are not born criminals. If a person does something which is not permitted by the law, we call him an offender and we penalise him, either this way or that way, and in some extreme cases there is provision even for death penalty. This Bill says that there should be no death penalty.

I fully support the contention of my hon. friend because when a person goes out of the law, it means that either he does not know the law or that particular law is not suited to him. The criminal is also a member of the society and the laws are there for the convenience of the society. Further, as we know, laws are being changed from time to time. At one time during the British regime it was said in our country by our national leaders, our revolutionaries, several times that if love of a country is an offence then they would prefer to be offenders. The entire circumstances, the entire picture, has changed since the independence of the country.

In one sense the laws are for the convenience of the society, which means the convenience of people who are in the so ciety.

laws vary from country to That country. Now, as a matter of fact, what I am emphasizing is that the society has got an obligation to make the persons fit in with the society so that they can live as happily as possible. Now, if any particular person or a group of persons are not happy with the law, that does not mean that always the law should be changed. That also means hat the society has got the responsibility to make those persons suitable to an extent so that they may fit themselves in their own manner of thinking, in their own form of thinking, in their own manner of living in their own mode of living, in the said society

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where other can also had. Considering that it is the responsibility of the society to make all petsons fit to live in the society, it shall not be the duty of the society or of the State or of the Government to take away their lives.

As you know, all lives are precious, Even according to our existing law, if any one tries to commit suicide, to destroy his own life, we make him an offender. What is the theory behind it ? It is that he cannot destory his own life because his life is precious like anything in the society and as such it belongs to the Society and the State. Nobody knows in future, even that particular person may contribute something good to the soceity and for the humanity at large. On the basis of that theory, even if one tries to take even one's own life, when one is not successful in doing that, one is tried under certain Sections of the Criminal Procedure Code.

The basic thing is that there is a fourfold theory of punishment : retributure reformative, preventive and deterrent. The basic theory lies there. The punishment should always be reformative rather than retributive. It should also be preventive in certain cases. Here, if a particular person has not been given a proper chance to reform his own behaviour, to make himself amenable to society and, if the society does not come forward to give that particular person a chance to live in the society as other persons, live, then, I personally feel, it is the fault of the society, it is the fault of the State, it is the fault of the Government and not the fault of the persons concerned. We must bear that responsibility.

With these words, I fully support the Bill and, I hope the Government will come forward to accept it, and will not, in general, say, "No. We are not going to accept it". Let the Government say, "We are coming forward with a similar Bill" with almost the same idea so that there may not be a capital punishment at all in this society.

The Minister of State in the Ministry of Home Affairs and in the Department of Personnel (Shri Ram Niwas Mirdha) :

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Mr. Chairman, Sir, the Bill that has been moved in this House and is now before the House for consideration has given us an opportunity to discuss a very important but at the same time a very controversial subject.

I have heard with great attention the speech of the mover of the Bill, Shri N. K. Sanghi. This matter has been discussed in this House on a number of occasions before also. Shri N.K. Sanghi comes in the line of a number of illustrious Members who have brought forward Resolutions or Bills on the subject of the abolition of capital punishment.

A number of argument have been advanced which bring out ethics, sociology, criminology, modern concept of punishment, Ahimsa, Gandhiji, and various other aspects of the problems. It has even been asked : What right has the society or the State to take something which it cannot give, which means " life " > This has been countered by another hon. Member who says that even the creation of life pre-suppos some sort of a social set-up that brings persons together, that brings a man and a woman together and whose association in a family context gives rise to life.

All these are not only philosophica¹ concepts but ideas which have great relevance in discussion the problem before us-Over the past few years, or, over the past few centuries even, our concept of punishment has been changing. Why should a man be punished for particular offences and what should be the idea of giving punishment....

MR. CHAIRMAN: The hon. Minister may please continue on the next occasion.

17 30 hours

HALF-AN-HOUR DISCUSSION CHARGES AGAINST HARYANA CHIEF MINISTER

MR. CHAIRMAN : Now we take up the half-an-hour discussion.

Mr. Shyamnandan Mishra.

SHRI SHYAMNANDAN MISHRA (Begusarai) : I would like to assure the House that we are not pursuing this matter in any spirit of witch-hunting or chasing a political opponent. In fact, the demand for the institution of an inquiry should be considered to be largely a neutral demand. The Commission of Inquiry could give an opportunity to the Chief Minister to get his name cleared.

The hon. Chief Minister of Haryana Shri Bansi Lal, is undoubtedly a unique personality, bordering on a phenomenon. He is the most resourceful of all the Chief Ministers. Shri Bansi Lal can get away with anything. He is the most useful Chief Minister to the Ruling Party and brags of the closest proximity to the Prime Minister.

Mr. Chairman, as we have Press-Lords, we have also Suppress Lords and Mr. Bansi Lal is the most prominent of the Suppress Lords. He has utter contempt for the freedom of Press and can take any repressive action against Press and against the liberal freedoms which the citizens ought to enjoy in a democratic set-up.

So, no wonder, his regime has been characterised as a regime of 'conspicuous corruption'.

Mr. Cairman, never in the history of such cases had 121 Members of Parliament demanded institution of a Commission of Inquiry. The Santhanam Committee had laid down the condition that only ten Members of Legislature could make a demand in order to oblige the Government to institute a Commission of Inquiry. And today we have a case where 121 Members of Parjament, unprecedented in the history of such cases, had demanded a Commission of Inquiry.

The corruption charges against the Chief Minister of Haryana, let this hon. House bear it in mind, were supported by no less a person than the Speaker of Haryan^a Vidhan Sabha who belongs to the Party to